

Original Application No. 645 of 2002

Smt. Bhavna Gupta

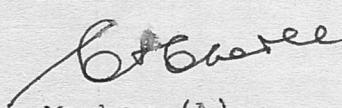
Vs.

U.O.I. & Ors.

Dated : 31/05/2002

Hon'ble Mr.C.S. Chadha, Member (A)

Smt. Mala Srivastava for the applicant. Shri G.R. Gupta for the respondents. The O.A. has been filed seeking compassionate appointment for the applicant, who is the widow of the deceased employee who died in harness. Learned counsel for the applicant has brought to my notice that vide an order dated 07.06.00 the applicant was informed that whenever a vacancy arises in the quota of compassionate appointment, she would be considered and at that time there was no such vacancy. The plea of the counsel for the applicant is that when will such vacancy arise and therefore, how long can the applicant wait? I can only direct the respondents to consider the case of the applicant sympathetically because hardship has been caused. Counsel for the applicant would be satisfied if her fresh representation is decided by a reasoned and speaking order within a period of 2 months and department to consider the same sympathetically. I accordingly direct the ~~same~~ respondents. ~~Now~~ The O.A. stands disposed of accordingly at the admission stage. No order as to costs.


Member (A)

/M.M./